

11

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 50/9/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Fidere Marine Services Pvt Ltd  
V/s.  
Reliance Naval and Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Adv.	Resp.	
2.	Aayog doshi	Adv.	Pet.	

**ORDER**


Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Mr. Shashvata Shukla present for present for Operational Creditor/ Petitioner. Learned Advocate Mr. Jaimin Dave present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Jaimin Dave filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within five days serving a copy in advance to petitioner.

List the matter on 21.02.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**